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MAHARASHTRA GOVERNMENT SERVANTS INQUIRIES (EVIDENCE OF CORRUPTION) ACT, 1965

44 of 1965

[26th October, 1965]

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MAHARASHTRA GOVERNMENT SERVANTS INQUIRIES (EVIDENCE OF CORRUPTION) ACT, 1965

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An Act to make better provision for dealing with corruption among the public servants. WHEREAS it is necessary tomake provision for the more effective dealing with public servants accused of corruption, and for that purpose to provide for a presumption of misconduct in certain circumstances; It is hereby enacted in the Sixteenth Year of the Republic of India as follows

1. Short title :-

This Act may be called the Maharashtra Government Servants Inquiries (Evidence of Corruption) Act, 1965.

2. Definition :-

In this Act, unless the context otherwise requires, "Government servant" means a person appointed to any public service or post in connection with the affairs of the State of Maharashtra, whose conditions of service the State Legilsature is competent to regulate.

3. Presumption of misconduct :-

If in an inquiry held against the Government servant for corruption, it is proved that the Government servant or any person in his behalf is in possession, or has, at any time during the period of office of such servant, been in possession, for which such servant cannot satisfactorily account, to pecuniary resources or property

disproportionate to his known sources of income, then on such proof the Inquiry Officer and any other authority concerned shall presume, unless the contrary is proved, that such servant is guilty of misconduct.